

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 260/MP/2019

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of change in law events under the Power Purchase Agreement dated 25.3.2011 executed between the Petitioner and the Respondent No.2 and the Power Purchase Supply Agreement dated 5.1.2011 executed between Respondent No.1 and Respondent No.2.

Date of Hearing : 20.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : West Bengal State Electricity Distribution Co. Ltd. (WBSEDCL) and Anr.

Parties present : Shri Deepak Khurana, Advocate, APNRL
Shri Tejasv Anand, Advocate, APRNL
Shri Vishrov Mukerjee, Advocate, WBSEDCL
Shri Rohit Venkat, Advocate, WBSEDCL
Shri Ameya Vikram Mishra, Advocate, WBSEDCL
Shri S. Chattopodhyay, APNRL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner and the learned counsel for the Respondent, WBSEDCL advanced extensive arguments in support of their contentions by relying upon the orders/decisions of this Commission and Appellate Tribunal for Electricity and reiterated the submissions made in their respective pleadings.

3. Based on the request of the learned counsels for the parties, the Commission permitted the Petitioner and the Respondent, WBSEDCL to file their respective written submissions by 30.8.2020 with copy to each other.

4. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

